

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI.**

Original Application No. 221 of 2017

Sairam Avenue First Cross Street Owners and
Residents Welfare Association,
Society Regn.No.261 of 2016,
Rep. by its Secretary K. Thiagarajan,
S/o. Krishnan, Flat No. F1, Aabharana Apartment,
Plot No.7, Sairam Avenue 1 Cross Street,
Valasaravakkam, Chennai – 600 087.

....Applicant

Vs

Department of Urban Development,
Rep. by its Secretary in Charge,
State of Tamil Nadu,
Secretariat, Chennai – 600 009 & others.

..Respondents

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**Filed by
Thiru. C. Kasirajan
Advocate, Chennai.**

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Vs

1. Department of Urban Development,
Rep. by its Secretary in Charge,
State of Tamil Nadu,
Secretariat, Chennai – 600 009.
2. The Tamil Nadu State Pollution Control Board
Rep. by its Secretary
No.76, Mount Salai, Guindy,
Chennai – 600 032.
3. Zonal Officer / Deputy Commissioner,
Zone – 11, Chennai Corporation,
Valasaravakkam,
Chennai – 600 087.
4. The Commissioner,
Corporation of Chennai,
Rippon Building,
Chennai – 600 003.

... Respondents

**STATUS REPORT FILED ON BEHALF OF THE 2ND RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, Tmt. R. Sarasavani, Daughter of Thiru. Raghavan, Hindu,
aged about 56 years, having my office at No.76, Mount Salai, Guindy,
Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu
Pollution Control Board, Chennai-32, and I am filing this Report on

dar 18/6/2017
JOINT CHIEF ENVIRONMENTAL ENGINEER
POLLUTION CONTROL BOARD

behalf of the 2nd Respondent, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 18.01.2021 and directed as follows:

"Para 7 – The Tamil Nadu Pollution Control Board is also directed to inspect the dump site and submit the status report regarding the implementation of the Solid Waste Management Rules, 2016 and disposal of the legacy waste as directed by this Tribunal"

3. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 05.03.2021 and directed as follows:

"Para 12 - The Tamil Nadu Pollution Control Board, Greater Chennai Corporation and the Chairman, State Level Monitoring Committee are directed to submit their respective reports to this Tribunal as mentioned above on or before 07.05.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules".

4. It is respectfully submitted that in pursuance of the said orders of the Hon'ble NGT (SZ), the status report on the collection and disposal of solid waste generated within the Greater Chennai Corporation jurisdiction is enclosed as Annexure.

5. It is observed that out of 2550 tons of wet waste generated per day in the Chennai district, the Greater Chennai Corporation (GCC) has provided facilities for the treatment of wet waste of 573 TPD, proposed to provide facilities for processing for 1150 TPD of wet waste

and construction of decentralized units of 417 TPD capacity is under pipeline. Further, the Greater Chennai Corporation (GCC) is yet to furnish proposals for the remaining 410 TPD of wet waste. Hence, the GCC shall effectively utilize the existing wet waste processing facilities to its fullest capacity so that the entire quantity of wet waste is treated through the existing facilities and also expedite the construction of the proposed facilities.

TNPCB has issued Authorisation under Solid Waste Management Rules 2016, for processing, recycling, treatment and disposal of 377.389 MT/Day of wet waste.

Similarly, out of 2550 tons of dry waste generated per day, the Greater Chennai Corporation has recovered 350 TPD of dry waste, provided incineration plants for 60 TPD capacity and construction of decentralized units of 120 TPD capacity is under pipeline. The Greater Chennai Corporation has proposed to provide facilities for processing of 1240 tons of dry waste through incineration & pyrolysis plants and co-processing in cement plants and further yet to furnish proposals for the remaining 780 TPD of wet waste

6. It is submitted that there are five legacy waste dumpsites under the jurisdiction of Greater Chennai Corporation at Athipattu, Pallikaranai, Sathankadu, Perungudi and Kodungaiyur. Biomining activities are in progress in three sites namely Athipattu, Pallikaranai and Sathankadu dump sites and it was reported by the GCC that the same will be completed on or before 31.10.2021. Letter of Acceptance (LOA) has been issued for processing the legacy waste at Perungudi site. Further, the Greater Chennai Corporation (GCC) is yet to

commence the bio mining activities in the remaining two dump sites namely Perungudi & Kodungaiyur.

7. It is respectfully submitted that, as the Greater Chennai Corporation has not fully complied the Solid Waste Management Rules, 2016 and not commenced the legacy waste remediation process in Perungudi & Kodungaiyur dump sites (Major dumpsites owned by the GCC), TNPCB has issued direction under Section 5 of the Environment Protection Act, 1986 to the Greater Chennai Corporation vide Board's Proc. No. TNPCB/LAW/LA-III/NGT/27144/2017 Dated.10.11.2020, in compliance of the directions issued by the Principal Bench of the National Green Tribunal in OA.No.606/2018, to remit the interim Environmental Compensation amount of Rs.120Lakhs (From April 2020 to September 2020) and the Greater Chennai Corporation is liable to remit the Environmental Compensation till the compliance of the Solid Waste Management Rules 2016.

However, the Greater Chennai Corporation (GCC) is yet to remit the Environmental Compensation levied by the TNPCB.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to pass such further or other orders as this Hon'ble tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

18/6/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032
BEFORE ME

VERIFICATION

I, R. Sarasavani, daughter of Thiru. Raghavan, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this 18th day of June, 2021.

R. Sarasavani
18/6/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Annexure

Status on the collection and disposal of solid waste generated within the jurisdiction of Greater Chennai Corporation

The total solid waste generation in Greater Chennai Corporation (GCC) is reported to be as follows:

Total quantity of Municipal Solid Waste generated	5100 MT/Day
Wet Waste	2550 MT/Day
Dry Waste	2550 MT/Day

A. Details of Wet Waste Processing Facilities Existing/Proposed by the Greater Chennai Corporation(GCC)

i. Existing Wet waste processing facilities:

For processing of wet waste, Greater Chennai Corporation has decentralized units such as Micro Composting Centers, Vermi Composting Centers, Bio-Gas plants, Bio-Methanation Plants etc., of design capacity 573 TPD and also under Swachh Bharat Mission, construction work is going on for various decentralized units for additional capacity of 417 TPD.

Authorization from TNPCB has been obtained under Solid Waste Management Rules 2016, for processing, recycling, treatment and disposal of **377.389** MT/Day of wet waste.

ii. Proposed Wet waste processing facilities:

The status of wet waste processing facilities proposed by the Greater Chennai Corporation (GCC) are submitted below:

a. Bio-CNG Plant (For 650 TPD capacity total):

- **50 TPD capacity** Bio-CNG plant at old CAP (Central Asphalt Plant) has been completed and trial run is in progress. Consent

for establishment under the Water (P&CP) Act 1974 as amended and Air (P&CP) Act 1981 as amended has been issued vide TNPCB proc.dated.20.06.2020.

- The work for 3 nos. of each 100 TPD capacity Bio-CNG plants at Madhavaram Phase-I (Kodungaiyur, Zone-3), Pallikaranai Phase-I in Zone-14 and Sholinganallur in Zone-15 (**Total 300 TPD capacity**) are under progress.
- Work for the proposed construction of 2 nos. of each 100 TPD capacity Bio-CNG plants at Koyembedu in Zone-10 and Madhavaram Phase-II in Zone-3 (**Total 200 TPD capacity**) to be started.
- Agreement to be executed for the proposed construction of 1 no. of 100 TPD capacity Bio-CNG plant at Pallikaranai Phase-II near dumping ground in Zone-14.

b. Windrow Compost Plants (For 100 TPD capacity total):

- Construction work for setting up of windrow composting processing facility center at a capacity of 50 TPD at Madavaram facility-I completed and is in operation.
- Construction work for setting up of windrow composting processing facility center at a capacity of 50 TPD at Madavaram facility-II is nearing completion.

c. Processing and Disposal of Garden Waste (For 400 TPD capacity total):

- The processing and disposal of Garden Waste and Tender Coconut Shells dumped in 5 designated locations (Kodungaiyur dump site – 90 TPD, Perungudi dump site – 100 TPD, General

Work Shop – 80 TPD, Old Central Asphaltic Plant – 80 TPD and Nandhambakkam TPF – 50 TPD) at a total capacity of 400 TPD in Design Built Finance Operation & Transfer (DBFOT) model under Public Private Partnership (PPP) mode are in operation. Consent for establishment under the Water (P&CP) Act 1974 as amended and Air(P&CP) Act 1981 as amended have been issued to all the 5 facilities to process Garden waste.

Remarks about the wet waste processing facilities existing/proposed:

- In total, out of **2550 T** of wet waste generated per day,
1. The Greater Chennai Corporation (GCC) has provided / under construction / proposed to provide facilities for processing for **2140 TPD** of wet waste.
 2. Proposal for the remaining **410 TPD** of wet waste to be furnished by the Greater Chennai Corporation (GCC).

B. Details of Dry Waste Processing Facilities Existing/Proposed by the Greater Chennai Corporation(GCC)

i. Existing Dry waste processing facilities

a) Resource Recovery Centers: (For 350 TPD)

- Resource Recovery Centers (RRC) – 74 nos
- Material Recovery Facility Centers (MRFC) – 110 nos

As of now **350 TPD** of dry waste is recovered for reuse and recycled at the above centers. Authorisation under the Solid Waste Management Rules, 2016 has been obtained for the RRC for processing of **42.453 TPD** capacity of waste.

Construction work for various decentralized units of capacity **120 TPD** under Swachh Bharat Mission is in progress.

b) Incineration Plants: (For 60TPD capacity)

- Greater Chennai Corporation (GCC) has installed **10 TPD** capacity Incineration plant in Manali to process the segregated non-biodegradable solid waste generated from the Manali (Zone-2) and is in operation. Consent to operate under the Water (P&CP) Act 1974 as amended and Air (P&CP) Act 1981 as amended has been issued vide TNPCB Proc dated 10.12.2019.
- Trail run of the **50 TPD** capacity incinerator to process the segregated non-biodegradable solid waste under DBFOT model with PPP mode at Kodungaiyur dump site, Zone-4 is in progress.

ii. Proposed dry waste processing facilities:

a) Incineration Plants: (For 900 TPD capacity total)

- Supplying, installation, testing and commissioning of Scientific Incinerators at a capacity of each **100 TPD** (single or multiple units) for processing non-recyclable dry waste at 6 Locations (Sathangadu-Zone-1, Kodungaiyur-Zone-4, Ayanavaram-Zone-6, Ambattur-Zone-7, Mylapore-Zone-9, and Pallikaranai-Zone-14) under Swachh Bharat Mission are proposed which are all in tender stage (**Total 600 TPD capacity**).
- Under Swachh Bharat Mission, Greater Chennai Corporation has proposed to install Incinerator of capacity 100 TPD at 3 locations for which tender to be invited(**Total 300 TPD capacity**).

b) Pyrolysis Plant: (For 40 TPD capacity total)

- Greater Chennai Corporation (GCC) has proposed to establish the Plastic Waste to fuel oil Plants at a capacity of each **20 TPD** at Sholinganallur and Madhavaram. Agreement executed and work is in progress at Madhavaram and to be commenced at Sholinganallur.

c) Processing of combustible waste as a fuel in cement factory: (For 300 TPD capacity total)

- It was reported that the Greater Chennai Corporation (GCC) has started issuing of non-recyclable combustible municipal dry waste of **300 TPD** as a fuel to Dalmia Cement, Ariyalur District.

Remarks about the dry waste processing facilities existing/proposed:

In total, out of **2550 T** of dry waste generated per day,

1. The Greater Chennai Corporation (GCC) has provided / proposed to provide facilities for processing of **1770 TPD** of dry waste through incineration, pyrolysis plants and co-processing in cement plants.
2. Proposal for the remaining **780 TPD** of dry waste to be furnished by the Greater Chennai Corporation (GCC).

C. Details of Construction & Demolition (C&D) Waste Disposal Facilities Existing/Proposed by the Greater Chennai Corporation(GCC)

- i) Designated collection center for 15 Zones have been earmarked and in operation.

- ii) The construction work for processing the C&D waste of capacity of each **400 TPD** at Kodungaiyur and Perungudi dump sites are under progress under (DBFOT) model. Consent to Establish under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended has been issued for processing 1,20,000 T/A of C&D waste in the above two locations each.

D. Details of action taken by the Greater Chennai Corporation (GCC) for processing of Legacy Waste:

The status of processing (Bio-Mining) of legacy waste as received from the GCC is submitted below.

- The legacy waste reported to be available in **Athipattu dump site, Ambattur Zone (Zone-7) is 86,122 Cubic meters**. The estimated project cost for bio mining of legacy waste is **Rs. 6.02 Crores**. So far **25220** Cubic meter of legacy waste has been processed. It was reported that the processing of remaining legacy waste will be completed before 30.06.2021. Authorization from TNPCB has been obtained under Solid Waste Management Rules 2016, for bio mining of legacy waste.





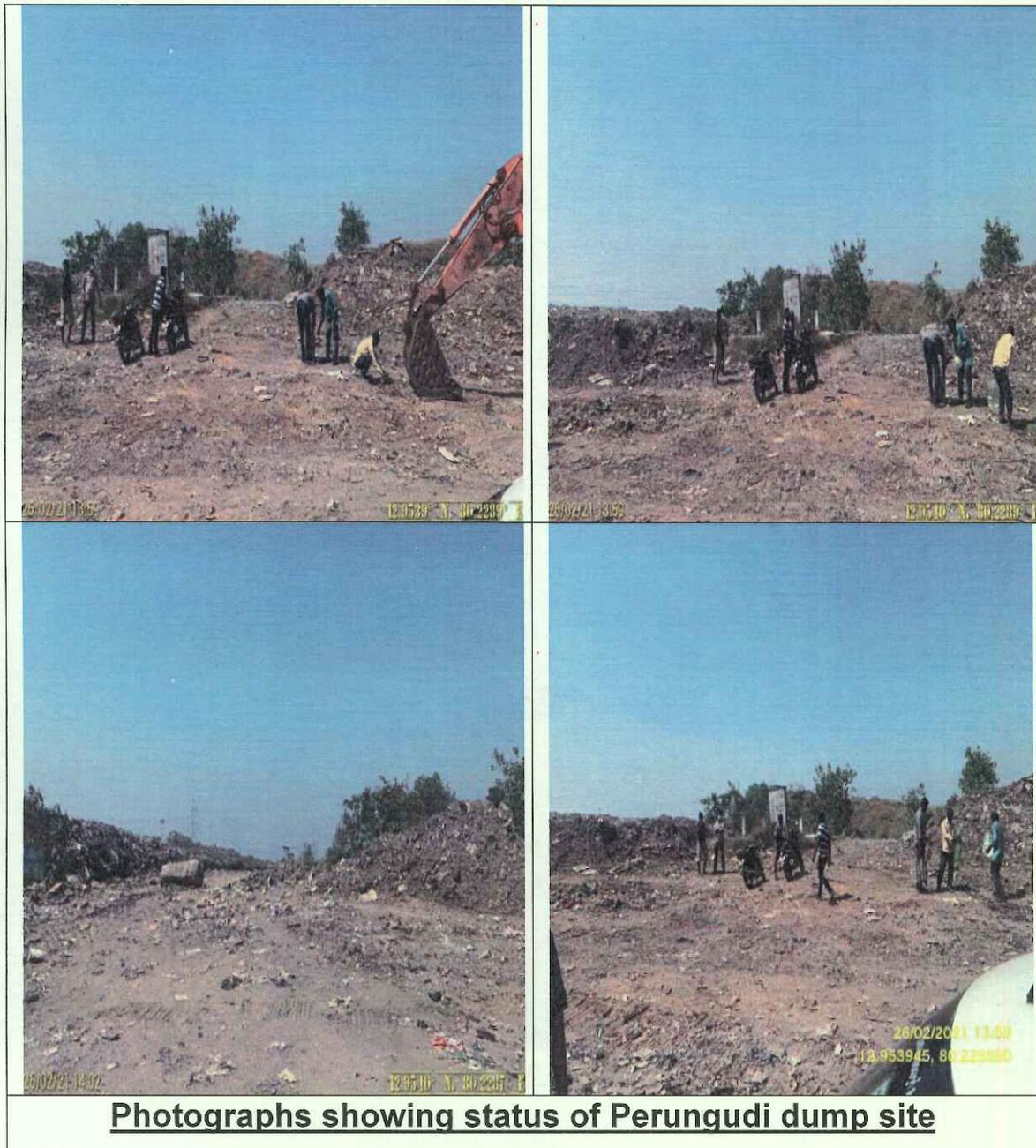
Photographs showing status of Athipattu Bio-mining

- The legacy waste reported to be available in **Pallikaranai dump site** is **40,853 Cubic meters**. The entire quantity of legacy waste has been processed and reprocessing of 8000m³ of RDF for disposal to cement plants are in progress. Authorization from TNPCB has been obtained under Solid Waste Management Rules 2016, for bio mining of legacy waste.
- The legacy waste reported to be available in **Sathankadu dump site** is **1,25,635 Cubic meters**. The estimated project cost for bio-mining of legacy waste is **Rs.9.98 Crores**. So far **26815 cubic meter** of legacy waste has been processed. It was reported that the processing of remaining legacy waste will be completed before 30.10.2021. Authorization from TNPCB has been obtained under Solid Waste Management Rules 2016, for bio mining of legacy waste.



Photographs showing status of Sathankadu Bio-mining

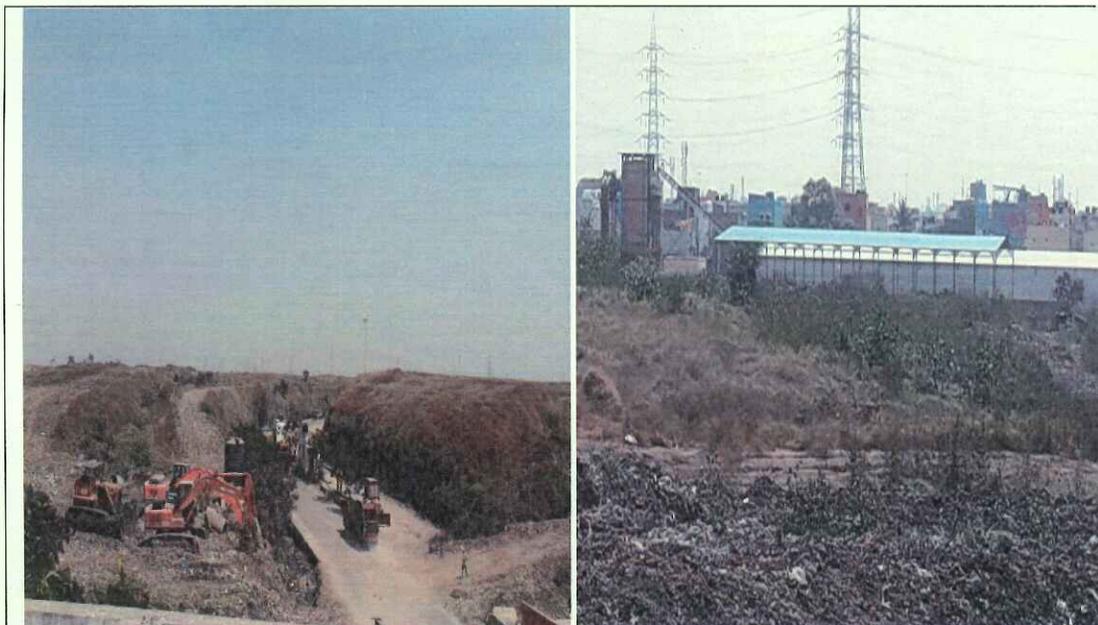
- The legacy waste reported to be available in **Perungudi dump site** is **30.6 lakhs cubic meters** (above road level). GCC has proposed to process the same at an estimate project cost of **Rs.350.65 Crores** and Letter of Acceptance (LOA) has been issued. Application for authorization under Solid Waste Management Rules 2016, for bio mining of legacy waste is yet to be received by the TNPCB.



Photographs showing status of Perungudi dump site

- The legacy waste reported to be available in **Kodungayiur dump site** is **64.02 lakhs** cubic meters (above road level). GCC has proposed to process the same at an estimate project cost of **Rs.777.22 Crores**. Application for authorization under Solid Waste Management Rules 2016, for bio-mining of legacy waste is yet to be received by the TNPCB.

It was reported that Detailed Project Report will be prepared within 3 months after arriving at the actual cost of Bio-mining by conducting drone survey, Social Impact Assessment, Environmental Impact Assessment & Geo Technical Study and Waste Characterization Study as well as Technical and Financial Feasibility Assessment and Bio-mining will be completed within 3 years of period.



Photographs showing status of Kodungaiyur Bio-mining

Remarks about the legacy waste processing (bio mining) facilities existing / proposed:

1. Out of five dump sites, bio mining activities are in progress in three sites namely Athipattu, Pallikaranai and Sathankadu dump sites and it was reported that the same will be completed on or before 31.10.2021.
2. Letter of Acceptance (LOA) has been issued for processing the legacy waste at Peungudi site.
3. The Greater Chennai Corporation (GCC) shall commence the bio-mining activities in Kodungaiyur dump site at the earliest after preparation of detailed project report and technical & financial feasibility assessment.

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BEHALF OF THE 2ND
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent No.TNPCB
Thiru. Kasi Rajan,
Advocate, Chennai.**

Date:23.06.2021.

Date of hearing on: 28.07.2021